the following messages received from the Secretary of Rajya Sabha :

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1968."

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th November, 1968, has passed the enclosed motion referring the Contempt of Courts Bill, 1968, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

'That the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation there to be referred to a Joint Committee of the of the Houses consisting of 45 members ; 15 members from this House, namely :

1. Shri M. P. Bhargava.
2. Shri S. N. Mishra.
3. Shri A. P. Jain
4. Shri M. Srinivasa Reddy.
5. Shri Muhammed Ishaque.
6. Shri Sukhdev Prasad.
7. Shrimati Vimal Punjab Deshmukh.
8. Shrimati Yashoda Reddy.
9. Shri C. L. Verma.
10. Shri Devi Singh.
11. Shri N. K. Shejwalkar.
12. Shri Bhupesh Gupta.
13. Shri D. L. Sen Gupta.
14. Shri J. S. Tilak.
15. Shri K. S. Ramaswamy.

and 30 members from the Lok Sabha ;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modification as the Chairman may make ;

that the Committee shall make a report to this House by the last day of the next session ;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee'."

INDUSTRIAL DISPUTES (AMENDMENT) BILL

As Passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Industrial Disputes (Amendment) Bill, 1968, as passed by the Rajya Sabha.

COMMITTEE ON PUBLIC UNDERTAKINGS

Twenty-Second Report

SHRI G. S. DHILLON (Taran Taran): I beg to present the Twenty-second Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Twenty-first Report of the Committee on Public Undertakings (Third Lok Sabha) on Air India.

CRIMINAL AND ELECTION LAWS AMENDMENT BILL

(i) Report of Joint Committee

SHRI SHRI CHAND GOYAL (Chandigarh) : I beg to present the Report of

[Shri Shri Chand Goyal]

the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951, and to provide against printing and publication of certain objectionable matters.

(ii) Evidence

SHRI SHRI CHAND GOYAL: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure 1898, and the Representation of People Act, 1951, and to provide against printing and publication of certain objectionable matters.

12.31 hrs.

INDIAN RAILWAYS (SECOND AMENDMENT) BILL*

THE MINISTER OF RAILWAYS (SHRI C. M POONACHA): I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

श्री जाज फरनेन्डीज (बम्बई दक्षिण) : इस विधेयक को यहां पेश करने के प्रस्ताव का मैं विरोध करना चाहता हूं।

एक माननीय सदस्य : घोर विरोध।

श्री जार्ज फरनेन्डीज : हो सकता है कि मन्त्री महोदय हमारे इस विरोध का गलत अर्थ लगायें और यह कहें कि जो बिना टिकट आज कल रेल गाड़ी पर यात्रा करते हैं उन पर रोक लगाने वाले विधेयक का विरोध कर के मैं बिना टिकट वाले लोगों द्वारा इस तरह से प्रयास किये जाने को बढ़ावा दे रहा हूं या इस तरह की बात सोच रहा हूं। मेरा विरोध इस बात को लेकर नहीं है कि बिना टिकट प्रवास करने वाले लोगों के खिलाफ कार्यवाही न की जाये। हम तो चाहेंगे कि रेल पर कोई भी व्यक्ति बिना टिकट न चले और अगर कोई जाता है तो उस को जरूर बहुत ही सख्त सजा दी जाये।

लेकिन इस बारे में रेलवे का भी कुछ कर्तव्य रहता है। हम सब लोगों का अनुभव है कि अपने कर्तव्य का तो रेलवे कभी पालन नहीं करता है और हमेशा इसी बात के प्रयास करता रहता है कि दूसरों से उनके कर्तव्य का पालन किस तरह कराया जाये। पिछले हफ्ते इस कानून—इण्डियन रेलवे एक्ट—में संशोधन करने के लिए पहला एमेंडिंग बिल लाया गया था, जिस के द्वारा रेलवे कर्मचारियों के अधिकारों को छीन लिया गया। आज उस कानून में एक दूसरा संशोधन-विधेयक ला कर मन्त्री महोदय यह साबित करना चाहते हैं कि रेलों के और उनकी आमदनी की हिफाजत के लिए वह कितने उत्सुक और प्रयत्नशील हैं।

इस बिल को देखने से यह बात साफ हो जाती है कि इसका इस्तेमाल ज्यादातर तीसरे दर्जे में प्रवास करने वाले लोगों के खिलाफ होगा। हम जानते हैं कि बिना टिकट यात्रा करने वाले व्यक्ति ज्यादातर तीसरे दर्जे में ही चलते हैं। पहले दर्जे और एयर-कण्डीशण्ड डिब्बों में बिना टिकट यात्रा करना असम्भव होता है, क्योंकि उन में बैठने या सोने की जितनी जगहें होती हैं, उससे ज्यादा टिकट नहीं दिये जाते हैं, उनमें कई एटेण्डेण्ट रहते हैं और इन्स्पैक्टर्स इत्यादि वहां पर हमेशा आया-जाया करते हैं। मन्त्री महोदय इस कानून के द्वारा बिना टिकट यात्रा करने के दण्ड को 100 रुपये से बढ़ा कर 500 रुपये तक करने का प्रयास कर रहे हैं। यह प्रत्यक्ष है कि यह प्राविजन तीसरे दर्जे के यात्रा करने वाले गरीब लोगों के खिलाफ इस्तेमाल किया जायेगा।

मैं रेल मन्त्री से पहला प्रश्न यह पूछना चाहता हूं कि जब वह मुसाफिरों के खिलाफ यह

*Published in Gazette of India Extraordinary, Part II, section 2, dated 2.12.68.